ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH: CENTRAL

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2. Misc Petition No. Careat 3-Contempt Petition No. 3/2	
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Applicant(S) V. U. T. T. T.	hy the Comptroller and Auditor General Athai Were Deller'-Careators office of the A.G. (andit) Asserm
Respondents Civil doubt Association,	Ders, Add. Cast Perspective Petinous
Advocate for the Applicant(S) M. M.	1, 619 ()
Advocate for the Respondant(S)	
Advocate for the Respondent	
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Notes of the Registry	
An application WS 148 \$ 29.05.2006	Post on 06.06.2006 alongwith
> hu Code or Civil Procedure	O.A. No. 125/2006.
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Section officer

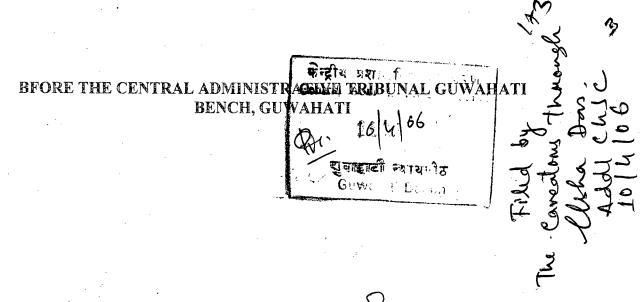
29.05.2006 Post on 06.06.2006 alongwith O.A. No. 125/2006.

Vice-Chairman,

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MISC. CAVEAT PETTITION NO

2006

CODE NO

To

The Vice Chairman,
Central Administrative Tribunal,
Guwahati Bench and his companion Administrative Member.

IN THE MATTER OF:

An application under Section 148 A of the code of civil procedure code.

- And -

IN THE MATTER OF:

Union of India,
 Represented by
 The Comptroller and Auditor General of India,
 10, Bahadur Shah Zafar Marg,
 New Delhi.

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2. Principal Accountant General (Audit), Assam, Maidamgaon, Beltola, Guwahati - 29

Caveators

- Versus -

- 1. Civil Audit Association AAO's/SO's (Civil)
 Office of the Pr. Accountant General (Audit), Assam,
 Beltola, Guwahati 29
 Represented by its General Secretary
 Shri Pradip Kr. Dutta, A.A.O.
 Office of the Pr. Accountant General (Audit), Assam,
 Beltola, Guwahati 29
- 2. Shri Madan Ch. Nath, A.A.O., President
 Office of the Pr. Accountant General (Audit), Assam,
 Beltola, Guwahati 29

Prospective Petitioner/ Opposite party

The humble petition on behalf of the Caveators above-named

Most respectfully sheweth:

- 1. That the petitioner above named is a Government of India Organization and for the purpose of public interest it became necessary to separate the existing common cadre of Group "B" officers of Audit and Account & Entitlement Offices in the North East Region functioning under Comptroller and Auditor General of India for the purpose of conducting audit and account & entitlement function of each of the State of North Eastern Region.
- 2. That the policy for allocation of Group "B" Officers in Audit and Account & Entitlement Offices of North East Region has been framed by the CAG of India vide CAG Office letter No. 144 NGE/(App)/17-2004 dated 24.03.2006.
- 3. That the Caveator reasonably apprehend that the Group "B" Officers either through their Association or in individual capacity may challenge the transfer policy contained in the above mentioned letter and institute proceedings.

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- 4. That the Caveator at this stage are not in a position to identify the individual Group "B" Officer who may institute proceeding against the Caveator and therefore mentioned the association as the prospective petitioner.
- 5. That the prospective petitioner on misrepresentation of fact may approach before this Hon'ble Court without any reasonable cause and lawful justification for not to give any effect of policy vide letter dated 24.03.2006 and action pursuant thereto as a result Caveator would suffer from irreparable loss and injury if any petition of the prospective/opposite party is admitted without notice to the Caveator.
- 6. That the Caveator now apprehends that the prospective petitioner/opposite party now may likely to move this Hon'ble Court against the Policy letter dated 24.03.2006 and may obtain an exparte order for the same. The Caveator, therefore, begs to prfer this instant caveat so as to ensure itself of a prior notice and hearing before any such application/suit/cases filed moved by the prospective petitioner and exparte order passed by the Ho'ble Court.
- 7. That the notice of the Caveat has been dispatched to the prospective petitioner/opposite party by registered post.
- 8. That the instant application is made bonafide for the ends of justice.

In the premises aforesaid the Caveator humbly prays that the prospective petitioner may be directed to give your Caveator prior notice of any application/writ petition that may be filed by prospective petitioner before this Hon'ble Court against the Caveator and also to hear the Caveator before this Hon'ble Court before any order passed against the caveator, for which your Caveator shall ever pray.

Humble Caveator

Particulars of the Caveat:-

- Name and Address of the Caveator:-
- Name and Address of prospective petitioner:-

- Particulars of the orders Against which writ petition may be filed
- Nature of the case/petition which may be filed
- 5. Relief which may be prayed
- Name and address of Councel for the Caveator
 - Particulars of the registered post by which the notice of the Caveat has been sent to the Prospective petitioner

- India, represented Comptroller and Auditor General of India, 10. Bahadur Shah Zafar Marg, New Delhi.
- 2. Principal Accountant General (Audit), Assam. Maidamgaon, Beltola, Guwahati – 29
- Shri Pradip Kr. Dutta, A.A.O. General Secretary Office of the Pr. Accountant General (Audit). Assam, Beltola, Guwahati – 29
- Shri Madan Ch. Nath, A.A.O. President, Office of the Pr. Accountant General (Audit), Assam, Beltola, Guwahati – 29

Challenging the Policy Letter dated 24.3.2006 issued by CAG for Policy for Separation of common cadre of Group "B" Officer in the A&E and Civil audit offices in N.E.

Oraiginal Applactiunder Section 19 of the Administrative Tribmed Act 1985

Restraining the caveator for giving effect Policy vide Letter dated 24.3.2006

Usha Das

Advocate,

Central Govt. Counsel

Guwahati High Court, Central Administrative

Registered Post



GLWAVATI GFO <781001> RLA 6533 Counter No:1,0F-Code:PDAS TO: MATH CH NATH, GHY 29

Wt:30grams, Amt:27.00 . 10/04/2006 , 13:18 GMAHATI (PO <781001) RLA 6534 Counter No:1,0P-Code:FDAS TO:CIVIL ADDIT ASSUCIAT, CHY 29

Wt:30grams, Amt:27.00 , 10/04/2008 , 13:19

